# THE ORISSA



# **GAZETTE**

# PUBLISHED BY AUTHORITY

No. 47

CUTTACK, FRIDAY, NOVEMBER 30, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

# PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

# COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 28th Nevember 1945

No. 6061-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor R. L. NARASIMHAM Secretary to Government

New Delhi, 26th October 1945

No. M-262 (17)—The term of office of the nominated members of the Coal Mines Stowing Board being due to expire on the 31st October 1915 in accordance with rule 5 of the Coal Mines Safety (Stowing) Rules, 1939, and fresh nomination under sub-section (2) of section 3 of the Coal Mines Safety (Stowing) Act, 1939, having been received, the Central Government is pleased to notify the names of the following persons as members of the said Board with effect from the 1st November 19.5, namely:—

Mr. J. Latimar of Messrs. Macneill & Co.

Mr. L. J. Barraclough of Messrs. Andrew Yule & Co., Ltd.

Mr. Amridal J. Chanchani, Chairman, Indian Mining

Federation.

Dewan Bahadur D. D. Thacker of
Pure Jharia Colliery, P. O.

Jharia.

Nominated by the Indian Mining Association.

Nominated by the Indian Mining Foderation.

Nominated by the Indian Colliery Owner's Association.

A. C. DAS
Deputy Secy. to the Govt. of India

# PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA

#### NOTIFICATIONS

#### The 20th November 1945

No. 30-5.—It is hereby notified for general information that the High Court, in exercise of the powers vested in it by section 15, Act XII of 1837, is pleased to declare that all subordinate civil courts in the districts of Cuttack, Puri and Ganjam shall remain closed for elections to the Central Legislative Assembly on the date specified below against each:—

- (i) Cuttack district .. . . 30th November 1945 (ii) Puri ,, .. . . . 30th November 1945
- (iii) Ganjam ... 1st December 1945

## The 23rd November 1945

No. 31-S.—The High Court, in exercise of the powers vested in it by section 15. Act XII of 1887, is pleased to declare the 9th 10th and 12th to 14th November 1945 as closed bolidays for all Subordinate Civil Courts in the district of Cuttack except at Jajpur and Angul for general elections to the District Board.

By order of the High Court

A. SALISBURY

Registrar

# DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 21st November 1945

No. 28500-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor S. V. SOHONI

Secretary to Government

New Delhi, 27th October 1945 No. LS/W(3)(ii)—In pursuance of clause 3 of the Indiau Woollen Goods (Control) Order, 1945, the Central Government is pleased to make the following amendments to the Department of Industries and Civil Supplies Notification No. LS/W(3)(ii), dated the 15th September 1945,

(1) In B(1), after schedule No. II, the following schedule

shall be added namely :-

" Schedule No. III.

Category (a)—Ladies Overcoating 54/56" wide 17/18 ozs. per lineal yard manufactured from 1/15's worsted wide 17/18weaving yarn held in stock by the Government.

Category (b)—Shirtings or Ladies 54/56" Suitings wide 10/11 ozs. per lineal yard manufactured from 1/15's

weaving yarn held in stock by the Government.

Category (c)(1)—Striped Pyjama Cloth 26/30" 5/6 ozs. per lineal yard manufactured from 1/15's worsted weaving yarn in Government stock.

Cloth 26/30''(2) Plain Solid colour Pyjama 5/6 ozs. per lineal yard manufactured from 1/15's worsted

weaving yarn in Government Stock.

Category (d)—Shirtings or Ladies Suitings manufactured from imported Worsted Yarn, 54/56" wide weighing 6/7 ozs, per lineal yard.

Category (e)-Light Weight Serge, manufactured from imported worsted yarns, 54/56" wide 8/9 ozs. per lineal

yard.

(2) For the present entry B(2)(d), the following shall be substituted, namely:

" (d) retail price -

For woven goods falling in the various categories of Schedules I, II and Categories (a), (b) and (c) of Schedule III the retail price shall be as fixed in pursuance of clause 5(1) of the Indian Woollen Goods (Control) Order, 1945. For goods falling under other categories in Schedule III the retail price shall be determined as follows:

(i) The cost of yarn required in the manufacture of fabric. For this purpose the permissible quantity of yarn shall not exceed the weight of the wool content of the fabric including percentage of wastage admissible as given below and the permissible rate shall be the delivered cost of the yarn at the weavers' premises in spinners' packing; plus

(ii) the cost of fabrication which shall not exceed the

ceilings laid down below; plus

(iii) 12½ per cent of the total of (a) and (b) above; plus (iv)  $12\frac{1}{2}$  per cent of the total of (a), (b) and (c) above. The relaif prices thus arrived at shall not exceed the maximum retail prices fixed in pursuance of clause 5(2) of the Indian Woollen Goods (Control) Order, 1945-

Description  1	Maximum admissible wastage expressed as a percentage on wool cotent of the fabric.	Maximum admissible fabrication cost, per yerd.
1. Shirtings and Lidins Suitings 54/56" wide 6/7 ozs. per	10%	R <sub>5</sub> . a. p. 2 4 0
lineal yard.  2. Light Weight Serg: 54/56" wide 8/8 oz . per lineal y .r.i	10%	2 4 0

For this purpose in case of piece goods the necessary markings shall be stamped on both ends of each piece and in case of brank ts and louis or shawls rab is bearing the necessary markings shall be sourly affixed. Thus a m nufacturer (Rama Mills, Amritsar) shill stamp on a piece of tweed weighing 13/14 ozs. per lineal yard made from died wert and werp, yan counts 100/110s the markings :-

"Rima M.lls, Amritsar-1945-1-(a) III Rs. 5/14"

No. LS/W(3)(iii)—In pursuance of sub-clause to the Indian Woollen Goods (Control) of 1945, the Central Government is pleased to make the following amendments to the Department of Industries and Civil Supplies Notification No. LS/W(3)(iii), dated the 185th September 1945, namely:—

18th September 1945, namely: and Civil Supplie: Notineation 15th September 1945, namely:—
In the entry 'Il. Woven Goods' after Schedule No. 2

3	а	Ladies Overcoatings 54/56" wide 17/18 ozs. for lineal yard manu.	Rs.	a.	_
		factured from 1/15's worsted yarn held in stock by Government.	12	5	р. О
	b	Shirtings or Ladies Suitings 54/56* wide 10/11 ozs per lineal yard manufactured from 1/15's worsted yarn held in stock by Government.	8	4	0
	С	(1) Striped Pyjama Cloth 28/30" wide 5/6 ozs. per lineal yard manufactured from 1/15's wors. ted yarn held in Government Stocks.	3	4	0
		(2) Plain Solid colour Pyjama cloth 28/30" wide 5/6 ozs per lineal yard manufactured from 1/15's worsted yarn held in stock by Government.	3	8	0 ~
	d	Shirtings or Ladies Suitings manufactured from imported worsted yarns, 54/56" wide 6/7 ozs. per lineal yard.	10	3	0
	е	Light weight Serge, manufactured from imported worsted yarns, 54/56" wide 8/9 ozs. per lineal yard.	12	8	0

J. D. CAPADIA Deputy Secy. to the Govt. of India

The 21st November 1945

No. 28504-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor S. V. SOHONI

Secretary to Government

Bombay, 27th October 1945 No. 1/2(108)/45-CG (CS)—In exercise of the powers conferred upon me by sub-section (1A) of section 11 of the Hoarding and Profi cering Prevention Ordinance, 1943, (Ordinance No. XXXV of 1943), I hereby direct that in the Schedule appended to the notification of the Controller General of Civil Supplies, No 1/2(70)/45 CG(CS), dated the 12th July 1945, after entry 29, the following new entry shall be added, namley :-

"30. Typowriters."

C. C. DESAI Controller. Genl. of Civil Supplies

Lombay, 27th October 1945 No. 1/2(102)/45-CG(CS) In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Huarding and Profession 3. the Hoarding and Profitee ing Prevention Ordinance 1943, (Ordinance No. XXXV of 1914), the Central Government is pleased to direct that the maximum retail price which a dealer may change in a dealer may charge in respect of any typewriter specified in column 2 in the S in column 2 in the Sendule hereto appended shall be as specified in the correspondent specified in the corresponding entry in column 3 of that Schedule. Schedule.

	Schedule	
	2	3
Serial No.	Description of the article	Maximum retail selling price
1 2 3 4 5	11" F'cap 14" Brief 18" Policy 20" Manifest 26" Ex. Manifest 27" Ex. Manifest	600 680 780 805 1,010 1,070

New Delhi, 27th October 1945 No. 1/2(175) 44 CG/CS--Corrigendum-In the notifigation of the Government of India in the Department of Industries and Civil Supplies No. 1/2(175) 44-CG/CS. dated the 6th January 1945, published in the Gazette of India dated the 13th January 1945, in respect of Radio Tubes and other Spare Parts.

In column 4 the words "per dozen" against item No. 183 shall be deleted and in orted against item No. 184.

C. C. DESAI

Joint Secy. to t e Gort. of India

New Delhi. 20th October 1945

No. 9(1) F/45 -In exercise of the powers conferred by sub-claus: (1) of clause (4) of the Consumer Goods (Control of Distribution) Order, 1945, read with the notification of the Governme t of India in the Department of Industries and Civil Supplies No. F. 198 (102)A (A)/45, dated the 5th May 1945. I, Footwear Controller, fix the prices at which Grindery may be sold by importers, dealers and retailers as follows:

(i) in the case of sale by an importer to a dealer, the price shall not exceed the landed cost by more than 15 per cont ;

(ii) in the case of sale by an importer to a consumer, the price shall not exceed the landed cost by more than 20 per cent :

(iii) in the case of sale by a dealer or a retailer to a consumer the price shall not exceed the landed cost by more than 30 per cent;

Provided that, the railway freight and other incidental expenses for transporting the material to a dealer or a retailer's place of business will be borne by such dealer or retailer.

Explanation-For the purpose of this Order, the landed cost comprises c. i. f. value of the consignment plus the customs duty and clearing charges upto deposit of the article in the importers' warehouse or other place of article in the importers' storage.

H. AHMED Footwear Controller

New Delhi, 27th October 1945 .

No. 22(317)AP(A)/45-In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profit ering Prevention O dinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the canned jams and fruits ma ufactured by Messrs. India Fruit Co., N.W.F.P., specified below.

Description	Maxi	mum so		g price pe an
	 	Rs.	8.	р.
Poaches Jam	 	1	12	0
Apricots Jam	 	1	12	0
Tears Jam	 	1	12	0
Canned Tomateos	 	1	8	0
Canned Plums	 	1	10	0

 $No\tau E$ .—The manufacturers shall allow a discount of 20 per cent on the above prices to retailers.

R. A. MAHAMADI

Deputy Secy. to the Goit. of India

### The 21st November 1945

No. 28506-S.T .- The following notifications, i sued by the Government of India in the Department of Industries and Civil Supplies, are republished in the Orissa Gazette for general information. By order of the Governor

S. V. SOHONI Secretary to Government

Bombay, 27th October 1945

No. T. C.(2) 98/45-In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that the following fu ther amendment shall be made in the Textile Commissioner's Notification No. 34-Tex. A(15) 2/43, dated the 31st December 1943, name y:-

In the said notification, in sub-paragraph (1) of paragraph (4) after clause (c), the following clause shall be inserted, namely:—

" (cc) Each handkerchief shall be marked in legible

letters with the following :-

(i) The name of the manufacturer;

(ii) The maximum retail price of the handkerchief as shown in col mn 6(b) of schedule N or that price subject to the reduction as may have been effected by any proviso to paragraph 1 of this notification, or the contract price plus 20 per cent whichever is less ".

S D. CHARD Addl. Textile Commissioner

#### New Delhi. 3rd November 1945

No. LS/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Indian Woollen Goods (Control) Order 1945, and to direct with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of this amendment shall be given by publication in the Official Gazetie, namely :-

- (1) In clause 8 of the said Order after entry (g), the following entry shall be inserted :-
  - " (h) Balaelava Cap... ... one ".
  - (2) In the second schedule to the said Order-
- (i) To the entry relating to Calcutta the following shall be added:-
  - " Civil Officers' Shop ".
- (ii) After the entry relating to Chandausi the following shall be inserted :-
  - " Chiniot-M/s. Lal Chand Ramjidass."
- (iii) After the entry relating to Fatchpur the following shall be inserted :-
  - " Fazilka-M/s. Thakerdas Mohanlal."
- (iv) After the entry relating to Gujranwala the following shall be inserted:
  - "Gujrat-M/s. Thakurdass Hansraj."
- (v) After the entry relating to Jacobabad the following shall be inserted :-
  - " Jagraon-M/s. Ganesh Dass Gujjarmal Jamalpur-M/s. Rampratap Bansidhar ".
- (vi) After the entry relating to Jubbalpore the following shall be inserted :-
  - "Juhi-M/s. Joosab Hussain Bombaywala".
- (vii) After the entry relating to Kasauli the following shall be inserted:-
  - " Kasganj-M/s. Thakurdas Banwarilal

Kasur-M/s. Kasur Cloth and Yarn Syndicate Ltd "

- (viii) After the entry relating to Mirzapur the following shall be inserted:
  - " Moga-M/s. Lala Amar Nath Agarwal".
- (ix) After the entry relating to Monghyr the following shall be inserted :-
  - " Montogomery-M/s. Fancy Kapra Di Hatti "
- (x) After the entry relating to Sambhal the following shall be inserted :-
  - "Sargodha-M/s S, Hazur Singh Soma Singh"
  - " Sasaram—M/s. Harikrishna Shrikrishna"

# New Delhi, 3rd November 1945

No. LS/W(3) (ii)—In pursuance of clause 3 of the Indian Woolien Goods (Control) Order, 1945, the Central Government is pleased to make the following further amendments to the Department of Industries and Civil Supplies notification No. LS.W(3) (ii), dated the 15th September 1945, namely:-

In the entry "(C) Knitted Goods" after serial No. XII the following shall be added, namely:-

" XIII. Men's Cardigans,

XIV. Caps other than Balaclava".

(ii) For the existing Appendix under item (3) in the entry "(C) Knitted Goods" the following shall be substituted, namely :-

tem No.		De	scription				Maximum admissible wastage expressed as a percentage of wool content of the garment when using Indian spun yarn	wool content of the garment when	Maxim admiss fabrica cost	ibl tio	e
			2				3	4	Б		
I	Children 6 or 31						Per cent	Per cent	Rs.		р.
ΙÏ	Children's Cardigans and	d Combina	tion Suits				20	27 1/3	0	19	Λ
III	Children's Pullovers Pol	O Neck wit	h sleeves	size		18-22	20	27 1		10	V
	Children's and Men's (Plain kit) size.	Supovers,	Pullov	ers and	Jerseys	18-22"	20	27 1	. 01	14	0
		Ditt Ditt Ditt	0			24-28" 30-34"	20 20	$\frac{27\frac{1}{2}}{27\frac{1}{2}}$	0 :	15 1	6
				d or fancy	knit)	36-40" 18-22"	20	271	1	2	6
		Ditt	0	a or radoj	MILIO,	24-28"	20 20	$27\frac{1}{2}$	1	_	10
		Ditt	0			10.34"	20	$27\frac{1}{2}$	1	2	0
IV	9	Ditt	0			36.40"	20	$\frac{27\frac{1}{2}}{1}$	I	4	0
A *	Swimming Trunks size					38- : 0"	$\frac{20}{20}$	$\frac{27\frac{1}{2}}{27\frac{1}{3}}$	1		H
						24-28"	20	27 1		13	0
						30.34"	20	27 1	0 1	14	5
v	Nehru Jackets size					36-40"	20	$27\frac{3}{4}$	1	0	0
·	TIOM O ACKOUS SIZE					18-22"	20	$27\frac{2}{3}$	1	1	$\frac{7}{10}$
i						24-28"	20	271	7	3	10
						30-34"	20	27 1	i	6	0
VI	Ladies Jumpers and Swi		,			36-4"	20	27 1	î	8	2
VII	Ladies Cardigans and	mming Cos	tumes				:0	27 1	1	8	0
III	Vests half sleevese or sle	unia mus	• •		• •		20	$27\frac{2}{3}$	3	0	0
IX	Socks dyed or bleached	20 do 22	3-110				20	27 1	0	7	0
	Ditto	nade on fil	uer i On	ieedie-mac	nine		121	20	Õ	6	0
$\mathbf{x}$	Stockings dyed or bleach	and made =	on 120 0	or over nee	dle machine		121	- 20	ŏ	8	0
1	Dilito	ica made 0	n under I	20 needle	muchine	- la !	121	20	_	lő	Ô
XI!	Men's Cardigans	1	naue on I	40 or over	needle ma	cnine	121	20		13	ŏ
XII	Caps other than Balaclay	70.	• •	• •		• •	0	$27\frac{1}{2}$ .	2	8	0
- 1	L Wilder Daracia						. 5	$12\frac{1}{2}$	ō	4	o'

J. D. KAPADIA

Deputy Secy. to the Govt. of India

# The 21st November 1945

No. 28508-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Sup lies, are republished in the Orissa Gazette for general information.

By order of the Governor

S. V. SOHONI Secretary to Government

# Bombay, 23rd October 1945

No. 1/2(117)/45-CG(CS)—It is hereby notified for public information that in pursuance of the proviso to subsection (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and for the purpose of determining under clause (b) of that sub-section, the maximum price for which a dealer may sell any article of Indian made stationary (other than one made from paper and boards), I have sanctioned the addition to the price at which the producer sold it, of a sum representing:

- (1) 35 per cent of that price where that article is sold to another dealer.
  - (2) 80 per cent of that price in other cases.

C. C. DESAI

Controller-General of Civil Supplies

#### Bombay, 3rd November 1945

No. 1/2(120)/45-CG (CS)-In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2 (85)/

45 CG (CS), dated the 25th August 1945, namely :-

In the preamble of the said notification, after the first proviso to paragraph 1, the following further proviso shall be inserted, namely:

" Provided that any su h certificate granted by the Enforcement Officer, Karachi, on or after the 2 th August 1945 to any dealer carrying on business in the Province of Sind shall have effect as if it were granted by the Controller-General in pursuance of the first proviso

Bombay, 3rd November 1945
No. 1/2(121)/45-CG (CS)—In exercise of the powers. conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1946), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of Lidia in the Department of Industries and Civil Supplies No. 1/2 (71)/45-CG (CS), dated the 21st July 1945, namely :-

In the schedule appended to the said notification -(i) in Part V, for entry (15) the following entry shall be substituted:

"(15) Flora Soap Rs. 38 per case of 144 cakes Rs. 0-5-3 per cake.

(ii) in Part VI, for the words 'Lifebuoy Toilet Soap 'in item (5) the words "Lux Toilet Soap" shall be substitu-

(iii) in Part VI, for the entries (3) and (12) the follow-

(111) In Part VI, for the entries (5) and (12) the following entries shall be substituted:—

"(3) Lifebuoy Soap—B. 10—Rs. 61-12-0 per case of 288 large cakes. Rs. 0-3-9 per cake.

"(12) Vim—G. 2. Rs. 26-8-0 per case of 72 medium canisters. Rs. 0-7-0 per canister."

(iv) in Part VII, for the heading 'Brands of Lever Brothers Ltd. distributed by United Traders Ltd.' the following shall be substituted: following shall be substituted:

"Brands made by Lever Bros. Ltd. distributed by United Traders Ltd.

> C. C. DESAI Joint Secy. to the Govt. of India

# The 21st November 1945

No. 28510-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general informa-

> By order of the Governor S. V. SOHONI Secretary to Government

New Delhi, 27th October 1945

No. 338-PB(234)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Desence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper

Control (Economy) Order, 1944, namely:—
In clause (1) of sub-clause (g) of clause 38 of the said Order, for the figures "4"×3½"" the figures "5"×3½""

shall be substituted.

#### The 21st November 1945

No. 28512-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

> By order of the Governor S. V. SOHONI Secretary to Government

New Delhi, 22nd September 1945

No. LS/W(3)(iv)—In pursuance of clause 11 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to direct that all dealers shall dispose of all Indian Woollen Goods, other than Controlled Woollen Goods not manufactured and marked according to directions issued to the manufacturers in pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945, within three months of the date of issue of this notification.

#### DHARMA VIRA

Dy. Secy. to the Govt. of India

#### New Delhi, 22nd September 1945

No. 3-TC/45-In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by the publication of the same in the Official Gazette and by the issue of a Press Note summarising and explaining its provisions:—
1. (1) This Order may be called the Cotton Movements

Control Order, 1945.

(2) It shall come into force at once.

(3) The Cotton Movements Control Order, 1942, is here-

by repealed:

Provided that anything done under any provision of that Order shall be deemed to have been done under the corresponding provision of this Order.

2. In this Order, "Cotton"

means every kind of un-

manufactured cotton, whether ginned or unginned.

3. No person shall offer cotton for transport by rail or cause any consignment of cotton to be transported by rail, except under and in accordance with the terms of—

(a) a general permit notified by the Central Government

in this behalf; or

(b) a special permit issued in Part III of the Form

appended to this Order by-

(i) the Regional Controller of Priorities, Bombay, or (ii) the Executive Officer or the Deputy Executive Officer of the Cotton Movement Panel before the 15th September 1943, or

(iii) the Secretary or Deputy Secretary of the Cotton Movements Committee, Bombay, on or after the 15th

September 1943.

4. Applications for special permits shall be made in

quadruplicate in the Form appended to this Order.

5. Any person carrying on an undertaking shall on being required so to do furnish to the Chairman or the Secretary of the (otton Movements Committee, Bombay, returns in such form or forms as that officer may direct relating to that person's dealing in cotton.

6. The Chairman or the Secretary of the Cotton Mover ments Committee, Bombay, may with a view to secure

compliance with the provisions of this Order-

(a) require any person to furnish such information in his possession relating to any undertaking carried on by him or any other person as the said Chairman or the Secretary may demand;

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of any person

carrying on an undertaking;

(c) enter and inspect any premises.

7. Nothing in this Order shall permit any movement of cotton prohibited by or under the Government of India Cotton Transport Act, 1923 (III of 1923), or any other law for the time being in force.

#### FORM

GOVERNMENT OF INDIA DEPARTMENT OF INDUSTRIES & CIVIL SUPPLIES OFFICE OF THE TEXTILE COMMISSIONER, BOMBAY, COTTON

MOVEMENTS COMMITTEE Application for Special Permit under the Cotton Movements Control Order, 1945

The Secretary, Cotton Movements Committee, Sudama House, Wittet Road, Ballard Estate, Bombay.

Kindly issue a special permit under the Cotton Move-ments Control Order, 1945, for the transport by rail of cotton sletails of which are given below:—PART I

1. Name of consignor

2. Postal address of consignor

3. Telegraphic address of consignor

4. Name of consignee

5. Address of consignee

6. Num er of bales

 $7.\ Total\ weight\ in\ maunds$ 

8. Quality of cotton. (Place of origin also approx. grade and staple must be stated).

9. Station of despatch

10. Destination station

11. State reasons why special permission

12. If cotton is for export, state country, export licence No., if any, and export licensing authority. If import recommendation received from Government of importing country, give details.

13. If cotton is for merchants' stocks,

state quantity in bales of same quality

already held.

PART II

(Items 14 to 17 must be filled in when the consignee is a mill)

14. Consignee's total stock in bales of all cotton.

15. Consignee's total stock in bales of the quality of cotton in respect of which application is made.

16. Consignoe's monthly consumption in

bales from item 14.

17. Consignee's monthly consumption in bales from item 15.

All details given above are true to the best of my knowledge and belief.

Place.... Date.....

Signature of applicant

#### Instructions to Applicant

1. Four copies of the application must be submitted.

2. No application should be made for transport of cotton covered by a general permit. All general permits are notified in the Guzette.

3. The special permit will become valid only after it has

been signed by the officer granting it.

4. It is an offence punishable under the Defence of India Rules to furnish false information.

# PART III (Not to be filled in by applicant) SPECIAL PERMIT

The Cotton Movements Control Order, 1945 is hereby granted to the consignor named in the application on the reverse to transport by rail..... bales of cotton of the quality specified in the said application from

Signature and designation of officer granting permit

Dated the BOMBAY

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New Delhi, 22nd September 1945

No. TB(3)3/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Contral Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1915, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice thereof shall be given by the publication thereof in the Gazette of India and by the issue of a Press Note summarsing the amendment:—

In the said Order, after clause 11, the following clause

shall be inserted, namely :-

"11A. Save in accordance with a special or general permission of the Textile Commissioner and subject to such restrictions as he may prescribe no manufacturer shall manufacture any article of clothing or any other article from cloth:

Provided that nothing in this clause shall apply to a manufacturer who does not have in his possession 25 powerlooms or more, or is engaged solely in any process ancillary to the manufacture of cloth."

R. V. FENTON
Dy. Secy. to the Govt. of India

The 21st November 1945

No. 28514-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor S. V. SOHONI Secretary to Government

Bomhay, 22nd September 1945

No. 1/2(73)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943

# Bombay, 22nd September 1945

No. 22(50)-AP(A)/44—In exercise of the powers conferred by clause (c) of sub-section (l) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance o. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 22(50)-AP (A)/44, dated the 21st July 1945, in its application to the Province of Bengal, the Central Government is pleased to fix as follows the maximum prices which may be charged within the Province of Bengal by a dealer in respect of

(Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(68)/44-CG(CS), dated the 19th August 1944, namely:—

In the Schedule appended to the said notification, after Item No. 9 'Norman Cycle', the following entries shall be inserted in columns 1, 2, 3, 4 and 5 respectively, namely:—

SCHEDULE

1 1	2	l	3	1	4	1	5
		1		1	Rs.	$\exists$	Rs.
9-A	Cycles of other makes of which the maximum price is not specified, or assembled from parts of different makes (excluding Hind and Hindustan Cycles).	e t			84		100

Bombay, 22nd September 1945

No. 1/2(99)/45 CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial molification of the notification of the Government of India in the Department of Industries and Civil Supplies No. F 22(26)-CS(e)/43, dated the 2nd December 1943, the Central Government is pleased to direct that the maximum price which a dialer may charge in respect of any article specified in column 2 of the Schedule appended hereto, shall be as specified in the corresponding entry in column 3 of that Schedule:

Provided that where a dealer has paid any provincial or local tax in respect of such eigerettes the subject matter of the sale, he may make an additional charge not exceeding the amount so paid, or as the case may be, the proportionate part thereof.

SCHEDULE

Serial No.	Name and description of the article	Maximum retail selling price
1	2	3
1	Churchman's No. 1 Cigarettes (in tins of 50).	Rs. 2-10-0 per 50 inclusive of the container.
2	State Express No. 555 Cigarettes (in tins of 50).	Rs. 2-10-0 per 50 inclusive of the container.

imported wines and liquors specified in the Schedule below:

Provided that the maximum price which a dealer at a hill station in Bengal specified in Schedule II annexed to the notification of the povernment of India in the Department of Industries and Civil Supplies, No. F. 22(101) A./P. 44, dated the 10th June 1944, may charge in respect of wines and liquors, may exceed the maximum price thereof by 3 per cent:

Provided further that the notification shall not apply to special qualities such as old liqueurs, old brandies and

old wines, etc.

SCHEDUL

Description	Importors' In	issue price to dea bottles or flasks	lers per case. of	Maxim Per	um retail selling bottle or flask of	price.
Description	1 Qrt.	l Pint	l Pint	1 Qrt.	1 Pint	½ Pint
1	2	3	4	5	6	7
	Rs. a.	Rs a.	Rs. a.	Rs. a.	Rs. a.	Rs. a
Whiskies— (i) Whisky	182 0	188 0	212 0	18 14	9 11	5
(ii) Liqueur Whisky	202 0	208 0	232 0	20 14	10 11	5 1
. Brandies— (i) South African and Australian	174 8	180 0	204 8	17 14	9 3	5
Brandy (ii) Cyprus Brandy	207 0		••	20 14	)	
(iii) Portuguese Brandy (Litre)	278 0 (Litre)			27 12 (Litro)	/	••

1	2	3	4	5	6	7
-,¥						
3. Gins—	Rs. a.	Rs a	Rs. a.	Rs. a.	Rs. a.	Rs. a.
(i) English, South African, Australian and Canadian Gins.	165 4	171 4	195 4	16 14	8 11	4 14
(ii) Cyprus Gin	207 0			20 14		
4. Vermouths—					(7,5)	
(i) South African or Australian	82 0	88 0	112 0	9 14	5 3	3 2
(ii) Ditto Ditto	105 · 0 (Litre)	••	••	12 12 (Litre)		
(iii) Cyprus Vermouth				12 14	6 11	3 12
5. Wines—	- 1					
(i) South African and Australian Wines.	88 8	94 8	118 8	10 6	5 7	3 4
(ii) Cyprus Wines (iii) Portuguese Wines	$\begin{array}{ccc} 122 & 0 \\ 126 & 12 \end{array}$	::	::	12 14 13 14		
6. Beers—				10 11	••	••
(i) Australian Beer	56 0	51 0	60 0	1 12	1 0	0 10
(ii) South American Beer (iii) American Beer	• •	• •		3 0	I 10	0 15
7. Sherry from Spain	• •	• •		3 12	1 4	0 12
8 Portugueca Champagne	104.0	• • •		13 6	6 15	3 14
9 South African Crown do Marth	194 0	• • •		20 14	• •	
9. South African Creme de Monthe	146 4			17 14		
10. South African Cherry Brandy	$146  ext{ } 4$			17 14		

Explanation:—For the purpose of this Notification—
I. 1 case of Beer contains:—

(i) 48 Quart Bottles, (ii) 72 Pint Bottles and

(iii) 144 Half pint Bottles.

II. 1 case of Wines, Spirits or Liquors, other than Beers contains :

(i) 12 Quart Bottles,

(ii) 12 Litre Bottles,

(iii) 24 Flasks or Pint Bottles, and

(iv) 48 Half Flasks or ½ Pint Bottles.

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 22nd September 1945

No. 22(193)-AP(A)/44—Corrigendum—In column 2 of the Schedule annexed to the notification of the Controller General of Civil Supplies, No. 1/2(82)/45-CG-(CS), dated the 24th July 1945, published on page 1202 of the Gazette of India, dated the 8th September 1945, Part I— Section 1 for the figure "35" occurring against item No. 1 substitute the figure "85".

C. C. DESAI

Controller. Genl. of Civil Supplies

New Delhi, 22nd September 1945

No. 198(147)AP(A)/45-In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Consumer Goods (Control of Distribution) Order, 1945, namely :-

In the Schedule annexed to the said Order, the entries "I. Wines, spirits and liquors" and "4. Toilet requisites"

shall be omitted.

The Central Government is pleased to direct further, with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of the above Order shall be given by the publication of the same the Gazette of India.

H. M. PATEL

Joint Secy. to the Govt. of India

New Delhi, 22nd September 1945

No. 198(154)-AP(A)/45-In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cons. mer Goods (Control of Distribution) Order, 1945, and to further dieet with reference to sub-rule (1) of sule 119 of the said Rules that notice of this amendment shall be given by the pullication of the same in the Official Gazette and by the issue of a Press Note explaining its provisions.

In the said Order-

In Clause 5-A, for the words "An officer holding the appointment of Controller of Civil Supplies under a Provincial Government, or an officer of a Provincial Government not below the rank of a District Magistrate", the words "An officer of a Provincial Government" shall be substituted.

#### DHARMA VIRA

Dy. Secy. to the Govt. of India

The 21:t November 1945

No. 28516-S.T.—The following notification, issued by the Government of India, Department of Supply (Directorate General of Supply, Spucial Section) is hereby republished for general information.

> By order of the Governor S. V. SOHONI Secretary to Government

New Delhi, 28th September 1945

No. SS/104(13)—In exercise of the powers conferred by rule 84 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of the Order shall be given to the public by publishing i in the Gazette of India.

1. (a) This Order may be called the Cement (Movement

by Waterways) Control Order, 1945.

(b) It extends to the whole of British India.

(c) It shall come into force at onc.

(d) The notification of the Government of India in the Department of Supply No. SS/104(13), dated the 16th December 1944, i. hereby repeated provided any action taken under any of the provisions of that Order shall be deemed to have been taken under the corresponding pro-

visions of this Order.
2. In this Order, "Cement" includes portland cement, any other cementitious product manufactured by inter-grinding or intermixing portland cement as defined in the British Standard Specifications of 1940, with any active or inert material, white and coloured cements, high alumina cements, and any product manufactured by direct mixing of some or all oxides constituting normal portlant ceme.it.

3. No person shall export, import or carry coastwise by sea in country craft, any cement, from the ports mentioned in the schedule annexed hereto, except under a permit issued by the Central Government, the Honorary Cement Adviser, the Chief Engineer and the Additional Chief Engineer, C.P. .. . D., the Honorary Regional Cement Adviser, Bombay, the Honorary Regional Cement Adviser, Coimbatore, or any of the authorities mentioned against the ports in the annexed schedule.

4. Forfeiture of Stores—Any court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any cement in respect of which the court is satisfied that this Order has been contravened, shall be forfeited to His Majesty.

#### SCHEDULE

Ports		Permit issuing authority
Karachi		Provincial Government of Sind or
Shah Bandar		such Officer as may be authorised
Keti Bandar		by the Provincial Government in this behalf.
Ibrahim Hyderi		S. O. R. E. II (L), Karachi, (N. W.
Sokhi	,	Army), and C. M. I. Karachi.
Bombay		S. O. R. E. I. (L), Bombay
Tuticorin		The C. M. I. Coimbatore
Mangalore		The Port Officer, Mangalore
Cochin		S. O. R. E. (LII) (b) Shipping Cochin
		S RHOOTHALINGAM

#### S. BHOOTHALINGAM

Dy. Secy. to Govt. of India

The 21st November 1945

No. 28519-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor s. v. sohoni Secretary to Government

Bomhay, 17th September 1945

No. T.C.(29)/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government. I hereby authorise each of the officers specified in column I of the Table below to discharge on my behalf the function under clause 10(b) of the said Order to specify the maximum wholesal prices of cloth in relation to sales referred to in clause (3) of my notification No. T.C. (17)/45, dated the 1st February 1945, being sales made by carrying on business within the territories specified in the corresponding entry number in column 2 of the said Table.

TABLE 2 1 Provincial Textile Controller, Bombay Provincial Textile Commissioner Madras Province of Bombay Province of Madras
The Punjab Pro-Assistant Director of Civil Supplies (Cloth) and Under-Secretary to Governvince ment, Supplies and Transport Department, Lahore
Director of Civil Supplies, Sind, Karachi
Provincial Taxtile controller, United
Provinces, Cawnpore
Cloth Controller, Biner, Patna Province of Sind United Provinces Province of Bihar Director General of Consumer Goods, Bengal, Calcutta Province of Bengal 8. Provincial Textile and Yarn Commissioner, C. P. and Berar, Nagpur 9. Additional Secretary to the Government Central Provinces and Berar Province of Assam of Assam. L.S.-G. (Industries) Depart-ment, Shillong Provincial Textile Commissioner, 10. Provincial North West Frontier Province Peshawar Controller of Supply and Transport, Province of Orissa Orissa, Cuttack 12. Director of Civil Supplies, Quetta Province of British Baluchistan 13. Yarn Commissioner, Ajmer Province of Ajmer-Merwara Director of Civil Supplies, Delhi
 Assistant Commissioner, Mercara Province of Delhi Province of Coorg

Bombay, 29th September 1945

No. T.C.(30)/45-In exercise of the powers conferred on me by clause all of the Textile Industry (Control of Production) Order, 1945, I hereby direct every producer to submit to the Textile Commissioner, CY(PR) Section, Shahibag House, Ballard Estate, Bombay :-

(1) on or before the 30th September 1945, a true and accurate return relating to his production of cloth and yarn for each of the months of June, July and August 1945, in the form appended hereto;

(2) on or before the 15th October 1945, and on the 15th day of every succeeding month a true and accurate return relating to his sent accurate return relating to his production of cloth and yarn for the preceding month in said Form.

FORM CY(PR)MP Return for the month of ŘEGIONAL AREA NAME OF MILL Total days (with shift or Texmark No. shifts) worked. Production in lbs. in each count Counts spun-Single and Folded Total yarn produced in lbs. II-CLOTH Total Non-uti Utility lity Section Section No. of sorts
 Total Production in yards
 Total production in lbs.
 Production in yards of dhoties 5. Production in yards in sarees6. Average pick worked during the month Average pick fixed Rationalisation Pro with the Panel Member Average Programme 7. Total production in yards in same month last year 8. Total production in lbs. in same month last year

-Defence service materials should be included in the non utility range while Standard Cloth should be included in the Utility Range

#### III-PROCESSING

Total number of yards printed...........
Total quantity of cloth dyed (in lbs.)
Total number of yards bleached (for sale in

condition)......Bleached.

Date

Signature S. D. CHARD

Addl. Textile Commissioner

Bombay, 17th September 1945

No. T.C.(31)/45 In exercise of the powers conferred on me by clause 11 of the Cotton Cloth (Control of Printing) Order, 1945, I hereby exempt every exporter, export wholesaler, and printer from the restrictions specified in clause 9 of the said Order in so far as these restrictions apply in relation to cloth for export.

2 Nothing in this permission shall be construed as authorising any exporter, export wholesaler or printer to

print or cause to be printed

(i) any cloth other than cloth for export; and (ii) any cloth in contravention of any clause of the Order other than clause 9.

3. For the purpose of this Permission—
(i) "export wholesaler" means a dealer holding a licence granted by the Textile Commissioner under clause 2A of the Cloth and Yarn (Export Control) Order, 1945; and (ii) 'cloth for export' means cloth intended

cloth intended for export-

(a) held by an exporter against a valid quota licence or an export quota for the purpose of export; and

(b) purchased and held by an export wholesaler in pursuance of his licence for purposes of sale to an exporter.

M. K. VELLODI Textile Commissioner

The 21st November 1945

No. 28521-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor S. V. SOHONI

New Delhi, 14th September 1945

No. 1(1)F/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that with effect from the 1st of October 1945, the following further amendments shall be made in the Footwear Control Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said rules that notice of these amendments shall be

given by the publication of the same in the Official Gazotte and by the issue of a Press Note summarising and explaining their provisions :-

I. In the said Order:

(1) In sub-clause (c) of clause 3 after the word "rupees" the following shall be inserted, namely:-

"subject to the condition that the retail price is marked on them "

(2) In clause 4-

(a) After clause (c) of sub-clause (2), the following pro-

viso shall be inserted, namely:—
"Provided that till the 31st of December 1945, the ceiling price of the footwear in respect of the stocks held on the 1st October 1945, shall be as shown in the appropriate part and column of Schedule III that was in force prior to the latter date"

- (b) In sub-clause 3 for the figure "76" the figure "80" shall be substituted.
  - (3) In clause 5-
- (a) For the figure "71" the figure "75" shall be substituted.
- (b) For the first proviso, the following proviso shall be substituted, namely:-

"Provided that it shall be lawful for the factor to recover from the cottage manufacturer a charge at rates not exceeding the following to cover the cost of providing laces and cartons, packing charges and charges for forwarding by goods train to the railway station nearest to the retailer's place of business:-

Men's, Women's and Youths' sizes 12 annas per pair Boys' sizes ... 10 ,, ,, Children's and Infants' sizes where cartons are provided. Children's and Infants' sizes where cartons are not provided. All sizes of Chappals and Indian Pattern Footwear where cartons are provided. All sizes of Chappals and Indian Pattern Footwear where cartons are not provided.

(4) In sub-clause (1) of clause 7 after the word "clearly" wherever it occurs, the words "and correctly" shall be

II. For Schedule III annexed to the said Order the following Schedule shall be substituted, namely:-

SCHEDULE III

[See Clause 4 (2)]
Footwear other than those specified in Schedules I & II
PART A.—On sale by a manufacturer or a factor to a retailer

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		Infanis' elzes	Rs. a. p.	5 13 0	3 7 0	4 15 0	8 4 0	0 0 %	3 12 0	0 &	3 1 0	0 %	7	9 01	0 9	0	0 14 0	, as	0 11 8
A	Cell ing Price	Childrens' Sizes 7—10	Bs. 8. p.	7 14 0	5 13 0	8 8	6 10 0	7 12 0	8 8	5 14 0	2 6 0	<b>4</b> 1 0	3 5 0	14	7 10 0	6 13 0	4 14 0	_	0 & 1
	Cell ing	Boys' size r	Rs. s. p.	10 2 0	0 15 0	7 5 0	0 6 9	8 11 0	0 9 0	2 2 0	0 2 0	• 11 0	3 18 0	10 2 0	0 01 6	8 13 0	5 14 0	0 8	0 0 5
		Youths' sizes 2—4	Rs. s. p.	11 11 0	8 10 0	0 8 6	8 1 0	11 2 0	8 1 0	8 10 0	7 15 0	0 0 9	114 0	11 0	11 2 0	0	0 9 2	7 14 0	9 0 8 9
		Gent's sizes 5—12	Rs. a. p.	14 4 0	11 12 0	12 8 0	10 6 0	12 13 0	10 11 0	11 7 0	0 • 6	7 14 0	0 9 0	14 4 0 11	12 13 0 1	2 a 0 10	0 91 6	16 5 0	8 0 0
				handsewn, made on veldtschoen.	handsown, made on	principles es on iron nade.	:				orinciples s on from nade.	:	:	on		s:— 12 hoen. kn, and wooden en,	;		:
		Process		Handmade, stitched and r wooden hats or v	Handmade, st tched and wooden lasts.	Made on lastry principles with riveted insults on iron lasts or machine made.	Ditto	Eandmade, handsown, stitched and made on wooden lasts or veldtscheen.	Handmade, handsewn stitched and made on wooden lasts.	Made on lastry principles with r veted insoles on iron lasts or machine made.	Made on lastry principles with riveted insoles on from lasts or machine made.	Any process	Ditto	Handmade, handsown, any principlo.	Made on lastry principles with riveted insoles on Iron lasts or machine made.	1 (1) Afan Chappals:— Lindmade, handlewn and stifehed or veldtschoen. (2) Ohers:— Handmade, handsewn, and stifehed, made on Wooden lasts and veidtischoen.	Ditto	Mado on lastsry principles With riveted baseles on iron lasts or machine made.	Ditto
		Thickness		Double leather soles with stitched welts.	leather stitched solo	Double feather soles stitched with welts.	Single leather sole	Double leather soles with stitched welts.	Single leather stitched sole	Double leather soles stitched with weits.	Single leather solo	Double soles	Single soles +.	Double leather soles with stitched welts.	Dikto	Daubie leather soles stitched with or without welts.	Single leather atitched of	Double leather soles affebed D with or without welts.	Singlo leather solo
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		Soles a Heels		Leather	Do.	Do.	$\mathfrak{D}_{2^+}$	Do.	Ditto	Do.	D0.	Leather of other mat	Do.	Leather	D <b>o.</b>	ò	Do.	Do.	Do.
		Insole or Banwar		:	:	:	:	:	:	:	:	Leather or any other material.	:		:	:	:	:	:
		Вал		h Leather	Do.	. Do.	Do.	Do.	Do.	ъ.	Do.		Do.	Leather	Do.	Ď.	no.	Do.	Ď
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100		Materlal		Calf, Kid, Suedo, Nubuck, Leather or Cloth Leather Sambher, Patent or any or C. mbination. other incy sether or combination tiercof.	Ditto	Ditto	Ditto	Chrome wholly or in combination with other material.	Ditto	Ditto	Pitto	Any other leather	Ditto	Chrome wholly, or lu combina other material.	Ditto	Calf, Kid, Suede, Nubuck, Sambhar, Parent or any other fancy leather or com- bination thereof.	Ditto	Ditto	Ditto
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		CO		Laced, Buckled, Monk, Zip faste-er, all styles, other than those shown in Type No. 9.	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Full Boots or Jodhpurs laced buckled or combination,	Ditto	Pumps, Sandals (except those mentioned in type No. 9 Al Newurts, Gred- ans, Alberts, Full Silppers, Afghan Chappals, Salins of all designs.	Ditto	Ditto	Ditto
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d (1) Afghan Chappals— Handmade, handsewn, and stitched or veldtschoen. (2) Others. Handmade, handsewn and stitched, made on wooden lass and veldtschoen.		on lastry principles riveted insoles on lasts or machino			:		Endmido, handsewn, thread or hather stitched or com- blood, thread or leather stitched.	:	:	:		Dandmade, handsewn,stitch- ed and mude on wooden lasts er voldtschoen.	:	:	:	:
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Ďo.	Do.	Do.	Do.	Leather or any other material.	А		eather	Do.	Do.	ë.		Leather with stiff. Fancy or other S eners of any leather or material. Durch, lity, platform, Plate, platform, Plate	Do.	å.	Do.	Do.
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Chrome wholly or Kattai or in combination with other material.							Calf Eld, Surde, Nubuck, I Golden or any other combination thereof with full socks of the same material as upper (Bombay style).	Calf. R1d, Suede, Nubuck. Golden or any other c.m. blantlen thereof without fulls cks of the ane material or upper (Gawapur etylo).		nod al		or ed leat inblinat	Chrome. Snede, Sambhar, Nubuck, Kid or any other material or combination thereof.		d leat	theron.  Clirone, Suede, Sambhur, Nulnick, Kid or any other material or combination thereof.
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whoil ibliati ial,	Ditto	Ditto	Ditto	her les	Ditto		Kld, in or a of the per (B	RId, Sin or if a classification of the class	0 of K	r not		Gold, r fancy r or a of.	e. Sh		Gold, fancy r or an	ck, Su Ck, Ki of.
hrome in com materi				Any other leather			Calf Golde natio socks	Calf, 1 Golde binat fulls mater etyle)	Chrome or Kattal	Ceathe		cher other opper	Nubu Nubu mater there		Calf, other uppe	There
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			1				Chappals (other than Afghan Chappals) and half ellpyors.					rled. N Strap os (ex ppañs.	kled, h Strai (inch exclu		nd Silly	
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Ditto	Ditto	Ditto	Ditto	Ditto	Ditto		als (ot pals) (	ū	Q	Ā		Incer Fas. c mt, al	Enced Fast ort, all	pais).	ss San	
							Chapt Char					Court, Laced, Buo'zled, Monk, Calf, Gold, Silvor or any Zip Fras.ceners. Strapped, other fancy gra.ined (akhler Patent, all styles (except upper or any combination bandals and Chappais.	Court. Laced. Buckled, Mcnk, Zip. Fas eners. Strayled, Indeed, all styles (including Sandals, but excluding shounds).	cna	Backless Sandals and Slippers. (Amritsar style).	
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Ceiling price Maids' sizes Maids' sizes 10-1	0 5 11	ю 0	e 0	Children's Boys' sizese, sizes.	7—10 11—1	Rs. a. p. Rs. a. p.	6 10 0 7 0 0	5 14 0 6 3 0	4 15 0 5 5 0	:	Other sizes	Rs. a. p.	1 2 0	Indian sizes 12—143	Rs. as. p.	6 1 0	10 0	2 14 0	:	
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	eather ithrend i.	÷	:		٥	Ŕ	stitch. prin-	:	:	l			:			:	:	:	made with	
Process	Handmade, thread or leather siltched or combined thread and leather silctched.	Ditto	Any process *+				Veldtschoen (upper stitch ed ploces) or lastry prin- clple, riveted insoles and welted.	Ditto	Any process	Han made, handsewn, thread or leather stitched or com-	bined leather or t stitched.		Any process			Kandmade	Ээ.	Do.	Bandmado, handeswn, made on lastry principles with riveted in soles.	Il sale, this is tormed "double leather sole attehed with welt".
	:	:	:					:	:	:			rubber			:	:	:	igh or	ather sol
Thickness	Single or Doublo sole	Ditto	Ditto				Double soles	Ditto	Single solo	Thin cole			or without Rubber or reclaimed rubber Any process			Double of single solos	Ditho	Single or double solos	Single leather through or riveted soles.	tormed " double k
Soics and Heel.	i i	: ,	:				Leather	.:	Do. ::	Do. :			With			Pull piece heels, sole heavy buff. No. packing (Gabhl).	Thin leathor beols, buff leathor thick		Leather soles and leather studs or heels.	of retail sale, this is
Insole or Banwar	Leather with stiffeners of any material.						Do.	Do	Do	Do			Rubber or re-	soles, insoles any material.		Insoles heavy buff.	Insole of any 'Leather.	Light or heavy Leather.	Leathor.	for the purposes
Licing	other Leather cloth or Le with ecmbination.	.:	With or without lining.				Lenther or cloth or comblustion.	Do	Do	ъо			Canvas			Leather	Do	Leather velvet, I cloth or combl- nation thereof.	Leather	sole and the welt
Material	Gold, Silver or any ney gland leather all socks f the	Calf. Gold, Silven or any other famous prompts of the famous grained leather or any combine for the continuous famous without full focks of the same malerial as immediated.	(Co. ppc. o style). Co. mo or Kattal suede, Sam- W blus, Nubuck, Kid or any other material or combina- tion thereof.				N. buck, suede, Glace Kid, I. Sambhar or a. y fancy feather or any combination thereof.	Chrome	Any other leather	Any soft leather material (Sheep Skin, etc.).			White or brown canvas with rubber or reclaimed rubber	soles (other than 'yre carcass soles)		Chrome Got ha Narl, Samblar Suedo or other coloured upper leather unembroide ed or embroider ed with gold silver or silic	exceeding 4 suare inches. Ditto	All I lads of leather velvet or I sueds, cleth or combination thereof unembroidered or embridered with sold, silver, or silk threads up to	an aren not exceeding a square inches, Russet Leather, Chrome, Buck skin or Nubuck canvas or combination thereof.	Nore—(1) The sole edge of a welted shoe consists of two thicknesses, i.e., the sole and the welt, for the purposes of retain (2) For purposes of insole, only the term "leather" includes "leather board".
	Calf Figgran	:	;				with Tie	:	:	:			:			ochi or such as r Baru, 1puri.	Salim- Punjabl,	to to	Cricket ots, and	shoe cons ly the ter
Construction	Chappals Chappals and Sl. ppers	Ditto	Ditto				Strapped Footwear by tons or buckles, Shoes.	Ditto	Ditto	Ditto			All Styles			Heavy Afghan I alochi or Panjabi Justica such as Garhwali, Abalpur Baru, Gamashahi or Mahapuri.	Ludhlana Jacobadi, Salim- shabi, Gole Punja, Punjabi, Puthware, Nagra.	Punjabi, Sallmshahl Jutles of any other style.	Football Boots, Cricket Boots, Hockey Boots, and Boxing Boots.	ole edge of a welted urposes of Insole, on
ı	appals Ch	:	:				Child-Boys	:	:	:				hlidren.			:	: '	Sports Footware	(1) The s
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			Handmade, han dse wn, stitched and made on w. oden lasts or veldtschoon	Handmade, elitched and wooden lists.	Made on lastry principles with riveted insoles on iron lasts or mac. ine made.	Made on astry principles, with rivoted hasoles on fron lasts or machine made.	Handmade, handsewn, stiehed and made on wooden lasts or veidschosie.	Handmade, handsewn, seltched and made on wooden lasts.	Made on lastry principles with riveted ins les on iron lasts or machine made.	н	Any process	ā	Handmade, handsewn, on principles.	Made on lastry principles with rivered insoles on iron lasts or machine made.
			Band stlt	Hand edite	Made with lasts	Made with lasts	Hand ed n lasts	Kandı ed 6 Inste	Mado With Insts		ny pi		andn	rade with lasts
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		Тыскрезв		tltche	eolea	ole	Double leather soles stitched welts.	Single leather stitched	soles	6016	:		Double les her soles stitched welts.	
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			Double leather stitched welts.	Single leather	Donb	Single leather sole	Doul stite	Sing)	Doub	Single leather	Double goles	Single soles	Doub	
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		81	Calf, Kid, Suede, Nubuck, Leather or Cloth Leather Sambhar, Pa ent ur any or Combination other fancy leather or combination thereof.											
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		ii.	ede, lea lea	:	:	:	Chrome wholly or incombi- nation with other material.	0	0		per.	٥	Chrome wholly, Sambbar, or in combination with other material,	
		Material	Sur Pa	Ditto	Ditto	Ditto	rholly ith o	Difto	Ditto	Ditto	r lead	Ditto	wboll natio	Ditto
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		e	L'ced, Buckled, Monk, Zlp fastener all styles, other than those shown in Type No. 9.										Full Poots or Jodhpur laced tuckled or combination.	
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PART B—On sale by a cottage manufacturer to a fator—contd.

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i		Infants' 8, zes 2-6	Rs. s. p.	2 11 0 8 15 0	2 8 0 0	2 15 0 3 8 0	2 11 0 2 1 0	0 0 %	Remarks	, ,,,	11-16 11-16					-
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	ı	Youths' Bizes 2-4	Rs. s. p. 9 8 0	6 14 0 7 6 0	5 13 0 9 0 0	6 d 0 6 14 0	5 12 0 3 15 0	8 8	Youths sires	.R8. 88.	8 15	2 14	:	:	:	:
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5		Риссев	d (1) Afghan Chappals :— Handmarle, handsewn and stitched or veldtschoen, (2) Others :— handsewn, and Bandmarle, handsewn, and stitched made on wooden lasts and veldtschoon.	Made on lastry principles with riveted ansoles on iron	1 (1) Afghan Chappals:— Bandmade, bandsewn, and stitched, or veldtschoen. (2) Others:—	idmade, hondse ched, made on s and veldtsche Fitto	with rivered insoles on iron last or machine made. Ditto Any process	Ditto		Handmade, handsewn, thread or leather statched or com- bined thread or leather atteched,	Ditto	Any process Ditto		Handmado, handsown, stitch- ed and made on wooden lasts or veldtschosn.	Ditto	Any process
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		Thickness	Double leather soles stitched with or without welts.	Single leather atitched sole Unible leather soles stitched with or without welts.	Single leather stiftched sole Double leather soles stitched with or without welts,	Single leather stitched solo Double leather soles stitched	with or without welts. Sing e leather sole Double soles	glnglo solo		:		: :		Single or double soles	Ditto	Ditto
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*		Insoles or Banwar	Leather	Po.	Do.	Do.	Do. Leather or any other material.	Do.		Leather	Do.	Do.		Leather with : gtiffeners of any material.	Do.	Do,
			ise of thap- h or ining, other ather	::	::	· ::	::	:			:	withont or cloth	tlon.	:	:	ŧ
		Lining	In the case of Afghan (happing), with or without lining, and in other case, Leather or clip or clip or compared to the compare	omation. Lo. Do.	ро. Го.		, Do,	Do.		Leather or cloth or combination	Do.	fith or Hafag. eathor c	or combine	Do.	Do.	Do.
+ 1		-		::	cattal or th other	::	::	:		Nubuck. I er combi- eith full	style). Nubuck, ner com- without ne same			or any d leather iblination	Sambhar, any other mbinatian	:
100		Матепа	Calf, Kld, Suede, Nubuck, Sambhar, Patent or any other fancy leather or com- bination thereof.	Ditto	Ditto Chrome whely or Kattal or In combination with other material.	Ditto Ditto	Ditto Any other leather	Ditto		Calf, Kid, Suedo, G. Iden or a. y oth nation thereof v	abotas of the same material as upper (Bombay style). Oalf Kid, Snede Nubuck, Golden or any other com- bination thereof without full socks of the same material as upper (Cawapore	etyle). Chrome or Kattal With or without Infing. Leather not mentioned above Leather or cloth		Calf, Gold, Silver or any other fancy grained leather upper or any combination thereof.	brome Suede, Nubuck, Kid or naterial or col	Ditto
			opt those (o. 9A), Therts, n, Chap-	::;	::	::	::	:		Afghan slippors.	:	: :		d. Monk rapped. (except ls.)	J. Monk, happed, cluding	:
က		Construction	Pumps, Sandals (except those Compensation of the Compensation of t	Ditto Ditto	Ditto Ditto	Ditto Ditto	Ditto	Ditto		Chappals (other than Afghan Chappals) and half slippors.	Ditto	Ditto Ditto		Court, Laced, Buckled. Monk Calf, Zlp Fastenors, Strapped, oth Patent all styles (except up; Sandals and Chappals.)	Court. Laced, Buckled, Monk, Cl Zlp Fasteners, Strapped, Patent all styles (including the Bandals, but excluding the	Chappals.) Ditto
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61		Style	s,anob	, 00.	o Po	ÅÅ.	Б 90.	Do.		Men's Chappals	Do.	ъ. Б		Women's Shoes	Do.	. Do.
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4 11 0	3 & 0	5 8 0	0 0 9	0 0 8	os Children's Boys' size sizes -6 710 111	18 6 3 6 9	5 13	10 8 0	:	Other sizes	Ba. as. p.	Indian Indian 81zes 81zes 12—14j below 12	Re. as, p. Re. as, p. 6 11 0 5 0 0	4 5 0 3 11 0	211 0 2 6 0	. 0 8 0
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Ditto.	Difto.	Handmade, thread or lerther stitched or combined thread and leather stitched.	Ditto.	Апу ргоссяя		Veldtschorn (upper stitched proces) or lastry principle, riveted insoles and welted.	Ditto.	Any process	Handmade, handsewn, thread or leather stitcheder combined leather or thread stitched.		er Any process		Andwado	Do.	Ро.	or Handmade, handsewn, mado on listry principles with rivered fissoles.
Ditto.	Ditto.	Ditto.	Ditto.	Ditto.		Double soles	Ditto.	Single sole	Thin sole		Rubber or recialmed rubber		Double or Single Soles	Ditto.	Single or Double soles	Single leather through criveted soles.
Do	Do.	:	:			Leathor	Do	Do	Do.		With or without heels.	5	Full place heels, soic heavy buff. No packing (Gabhl).	any Thin Leather heels, Buff Leather thick	Leather Heels	Lenther solvs and leather studs or heels.
Do.	Do.	Do.	 Do.	hout Do.		Do.	Do.	Do.	Do		Rubber or re-	any material.	Insoles beavy buff.	Insole of a	olvet, Light or hoavy mbi- leathor. eof.	Leather
. Do.	D	é Á	D0.	With or without lining.		Leather or cloth or combination.	Ъо.	Do.	Dø.		Canvas		Leather	Ď8.	Leather velvet, cloth or combination thereof,	Leather,
Call, Gold, Sliver or any other fancy grained leather upper or any c. mblination	thereof. Chrome, Suede, Sambhar, Nubuck Kld or any other material or combination		stylo). Calf. Gold. Silver or any other fancy grained leather or any combination thereof (with our without suede) without full socks of the same materials as upper	Champore style).  Chrome or Rattal Suede, Sambhar, Nubuck. Kid or any other mutcrial or comination thereof.		th Nubuck, Suede, Glace Kld, Sambibar or any fancy leather or any combination thereof.	Chrome	Any other leather	Any soft leather material (Sheep, Skin, etc.)		White or brown canvas	THOUSE SOLES, COLUGE FIRE LYTE CATCASE SOLES).	or Chromo Gokha Nari, Sam- sa bhar. sande or other to coloured upper leather unembrodecred or em- brodecred with gold, silver or silk threads upto an area not exceeding four square laches.		_	inches. Leather, Chrome, Busset Leather, Chrome, and Buc skin or Nubucik carvas or combination thereof.
Baciless Sandals and Slippers (Amritear style).	Ditto.	Chappels and Slippers	Ditto.	Ditto.		Strapped footwear with buttons or buckles. The	Ditto.	Ditto.	Ditto.		All Styles		n Heavy Afghan. Baluchl or Punball Julies scoth as Gartwalt. Akalpur Baut, Gameshabl or Mahapuri.	Ludhlana, Jacobabadi, Salimshahi, Gole Punja, Punjabi, Puthware, Nagra.	Punjabi, Salimshabi Juties of any other "ty	Football Boots, Cri Boots, Hockey Boots, Boxing Boots.
Do. B	CC Do.	A Women's Chappale	. Do.	Q D		9 A Special type Infants, Child- ren's, Boys, and Youths, Foot-			Do.		10 (PLIMS O L L S) A Gent's, women		11 A Ind'an Pattern Footwear.	B Do.	C Do.	12 Sports Footwest

NOTE.—(1) The sets edge of avited shoe consists of two thicknesses i.e., the sole and the welt. For the purposes of retail sale, this is termed " double leather sole stitched with welt".

(2) For purposes of insole only the term " leather " includes leather beard".

PART C-On retail sale

							· · ·		OARM	DERS	30, 194	<del></del>	-			P &	R	ΓIV
		Infants' elzes 2—6	Bs. s. p	0 4 0	ю ч	0 0	1 0	9	4 11 0	<b>6</b> 10 0	3 13 <sub>0</sub>	0	- 1			0 11 0		0 %
	Celling Price	Childrens' sizes 7—10	Bs. a. p.	0 16 0	•	7 12 0	1 1 0	0 11 6	6 14 0	0 0	6 10 0		e4 ;	0 14 0		ဘ တ က	0 %	0 0
•	Celling	Boys' sizes 11-1	Bs. a. p.	12 11 0	8 11 0	O 87 6	8 0	10 14 0	0 0 8	8 16 0	8 1 0		12	12 11 0	12 1 0	0 0 11	0 0 2	7 12 0
		Youth's size 2-5	Rs. a. p.	14 10 0	10 13 0	11 8 0	0 0 0	19 15 0	10 1 0	10 13 0	0 16 0	7 8 0	0	14 10 0	13 15 0 1	12 11 0	0 %	9 14 0
	:	Geant's sizes \$-12	Rs. a. p.	17 13 0	. 14 11 0	16 10 0	12 14 0	. 16 0 0	18 6 0	9 9 9	11 0 0	0 14 0	0	17 18 0	16 0 0 1	16 8 0	12 7 0	12 14 0
40		Process		Handmade, handsewn, etitched and made on wooden lasts or veldtschoen.	Handmade, handsewn, stitched and made on wooden lasts.	Mado on lattry principles with riveted insolve lasts or machine made.	Made on lastry principles, with riveted insoles on iron lasts or machine made.	Handmade, handsewn, stitch- 16 ed and made on Wooden lasts or veldtschoen.	Bandmade, handsewn, etftebed and made on wooden lasts.	Made on lastry principles with roveted lasoles rr Iron lasts er machine made.	Made on lastry principles with reveted insoles on iron lasts or machine made.	Any process	Ditto	Handmade, hendsown, on any principles.	Mado on lastry principles with reveted insoles on fron lasts or machine made.	(1) Afghan Chappals :—  Bandmade, handsown and settebed or veidta- oon, Chores— Bandmade, handsown, and ettiched made on wooden lasts and veil- tachoen.	Ditto	Made on lastry reinciples with revoted insoles on lion lasts or machine made.
		Thickness		. Double leather soles with stitched wealts.	Single leather stitched sole	Double leather soles stitched with welts.	Single leather sole	Double leather sole with stitched welts.	Single leather at itched sole.	. Double leather sele: stitched with welts.	Single leather sole	Double soles	. Single solos	Double leather soles with stitched weits.	Ditto	Double leather soles stitched with or without welts.	. Single leather attrched sole	Double leather soles stitched with or without weits.
		Soles and Heals			Do.	Ř	Д°.	Do.	Do	Ď.		er or any	Do	:	Do.	eg eg	Do. :	Do.
		ez		Leather	A :	:	:	:	:		:	y Leath	:	Lecther				
•		Insole or Banwar			Do.	Ďo.	Ďŷ.	Ďe.	До.	Do,	ğ	Leather or any Leather other other	Ď.		ď	ő	Do.	Do.
				on.	:	:	;	:	:	:	:	: Lest	:	Leather	:	9793519	:	;
		Lining		Leather or cloth Leather or Combination.	ро.	Ď.	Ď,	Do.	Do.	Ď.	Do.	Do.	Do.	Do.	Do.	Afghan Chappala, with or without inling, and in other or case, leather or combination or combination.	Do.	Do.
					:	:	:	in combi- naterial.	:	:	:	:	:	bhar, cr b other	:	#		.:
-		Material		Calf, Kid, Suede. Nubuck, Sambhar. Patent or any other fancy leather or combination thereof.	Ditto	Ditto	Ditto	Chreme wholly or in combi- nation with other material.	Ditto	Ditto	Ditto	Any other leather	Ditto	Chrome wholly, Sambhar, cr in combination with other material.	Ditto	Calf, Kid, Suede, Nubuck, Sambhar, Patent or any other fancy leather or com- bination thereof.	Ditto	Ditto
					:	:	:	:	:	:	:	:	:		:	ept interior	:	:
တ		Construction		Laced. Buckled, Monk, Zip fastener, all styles, other than those shown in Type No. 9.	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Full Boots or Jodhpur Jaced Buckled or combination.	Ditto	Pumps, Sandals (except those in entioned in type No. 94) Newcuts. Greei-rn, Alberts, Full Slippers, Afghan Chappals, Salms of all designs.	Ditto	Ditto
				:	:	;	:	:	:	:	:	:	:	;	:	:	:	:
24		Stylo		Geant's	Do.	Ď.	Оо.	ģ	Do.	Do.	Do.	Do	Do.	ϰ.	Do.	ğ	Do.	Do.
1		Туре		1 A G	щ	Ü	А	₹ %	щ	O	Ω	Þ	ř.	8	Д	٠,	Ħ	ပ

P =	PART	ĮV			in vi	•	TH	E ORISSA G	AZETTE	N(	VE	M BE	ER 30, 1945		•		383
o 10 11	4 12 0	8 14 0	4 11 0	8 10 0	2 12 0	2 11 0	Remarks	All Incle Born ay sizes. 612cs. 672cs. 10—3 1—4 6—5 10—1 6—7 6—9 8—10 0—5 11—15								,	
0 8 8 0	0 8 8	0 5 13 0	0 + 9 0	0 0 9 0	0 8 8 0	0 3 1 0	Childrens' sizes.	Bs. a. p. At.	0 3 4 0	0 213 0	: 0	Maids' sizes	Bs. A. D.	0	0 11 0	0	0
12 0 6 4	16 0 10 6	0 6 0 8	2 0 7 2	11 0 6 8	1 0 4	7088	Youths' Bors' sizes 1—4 10—13	6 0 6 10	8 11	0 2 14	6 0 2 11			0	10	A	
10 11 0 7	18 12 0 11	11 2 0 8	12 1 0 9	9 16 0 7	7 1 0 5	5 14 0 4	Gents' You slzvs slzvs slzvs 1-	Bs. a. p. Bs.	0	5 9 0 8 18	11 0 3	Ladins' sizes	Bs. a. p. 16 16 10	16 3	14 5 0	8 16 0	0 + 0
Ditto	nappals:— handsewn, and veldtschoen.	Handmade, handsewn, and stiftched, made on wooden lasts and veldtschoen. Ditto	try principles	lasts or machine made. Ditto	:	† op:		Handmade, handsewn,thread or leather stitched or combined thread or leather attrched.	:	:	-1		Randmade, handsewn, stitched and ma e on wooden laste or voidtschoen	:	:	ī	
īā .	d (1) Afghan cl Handmade etitched or (2) Others:—	Handmade, ma lasts and very bette and very bette and very blue bette and very blue blue blue blue blue blue blue blue	d Made on las with riveted	Jasts or mad Diff	Any process	. Ditto	,	Handmade, har leather a bined threa atliched.	Ditto	Any Process	Ditto		Handmade, stitched ar wooden laste	Ditto	Any process	Ditto	Any process
Single leather sole	Double leather soles stitched with or without welts.	Single leather stitched sole.	Double leather soles stirched with or without welts.	Single leather sole	:	ole		-1	:	:	:		r double soles	Dikto	Ditto	Ditto	Ditto
Single 1	Double With o	Single 1	Double	Single !	or any Double soles terial.	Single sole							r other Single or double soles ent of surface surface and Fish, or high	ı	:	:	: !
. До,	Do.	og .	, Do.	Ωο.	y Leather other ma	Do.				:	:		fancy of leath wooden Dutch, platforn cuban	Do	Do.	Do.	Do.
, og	Ď.	ģ	Do.	Do.	Leather or any Leather or an other material.	Do.		Leathor	ő	Do.	Do		Leather with l stiffmers of any material.	Ωο.	Do.	Do.	Do.
	Do	.: Do.	Do	Do	Do L	Do		Leather or cloth Le or combination.	. I	or without g.	Leather or cloth or combination.		Do Le	Do.	Do	.:	.: Do.
			:	. :	. :	:		uck, Leather mbi- or own full erial		With or							-
Diffe	Chrome wholly or Kattal or in combination with other material.	Ditto	Ditto	Ditto	Any other leather	Ditto		Calf Rid, Suede. Rubuck, I Golden or any offer combination thereof with full socks of the same material as upper (Bombay style).	Calf. Kid, Suede, Nubuck, Golden or any other combination thereof without full socks of the same material as upper (Gewropore style).	Chrome or Kattai	Leather not mentloned above.		Calf, Gold, Silver or any where fancy grained leakuer upper or any combination thereof.	hrome, Suede, Sambhar, Nubu.k, Kid or any other material or combination thereof,	Ditto	Calf, Gold, Silver or any other fan y grained leath r upper or any combina-tion thereof,	Chrome, Fuede, Sambhar, Ni nek, 14 or an: other material or combins fon thereof.
:	5="	,	:	;		:		han Afghan Calf elippora.	:	:	:			ckled, Monk, C Strapped, s (Including excluding	:		1 (
Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto		Chappala (other than Afghan Chappala) and half slippors.	Difto	Ditto	Ditto		Court. Laced Buckled Mrnk, Zlp, Futenera', Strapped, Patent al', styles (except Sandals and Chappals).	Court, Laced, Buckled, Monk, Chrome, S. p. Fasteners, Strapped, Nubu. k, Patent, all styles (Including material Sandale, but excluding thereof, Chappals).	Ditto	Backless Sandals and Slippers (Amritsar style).	Ditto
:	:	:-	:	:	: -	:			:	:	:		Shoes	525480	:	: B B	: 1
Do.	è G	Ď,	ņ.	ϰ.	D	Ď9.		Men's Chappais.	Do.	ņ.	Ď.		Womens	Do.	Ď.	Q	D9.
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Bombay, 14th September 1945

No. 1/2(101)/45-CG(CS)—It is hereby public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteernotified ing Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and for the purpose of determining, under clause (b) of the said sub-section, the maximum retail sale price of any import d portable typewriter, I have sanctio ed the addition to the landed cost thereof, of a sum representing 75 per cent of that landed cost.

Bombay, 19th September 1945
No. 1/2(104)/45-CG(CS)—In exercise of the powers conferred by sub-section (IA) of Section II of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), I hereby direct that the following amendments chall be made in the Controller General's notification No. 1/2(60)/45-CG(CS), dated the 12th June 1945, namely :-

In the said notification-

(1) In clause (1) after the words "or Gujarathi" the

following proviso shall be inserted namely:-

" Provided that where the article is sold in bundles or boxes or packets, the marking may be made on the bundle, or box, or packet, as the case may be; and if owing to the size or material of any article it is impracticable to make any marking thereon, the marking may be made on a paper latel pasted on the article '

(2) In clause (2) after the words "the alphabetical order"

the following proviso shall be inserted namely:—
"Provided that nothing in this clause shall apply to any dealer to whom an exemption therefrom is granted in writing by the Controller General".

## Bombay, 29th September 1945

No. 1/2(107)/45-CG(CS)—Whereas it has been reported to mo by dealers carrying on business in imported sanitary fittings that, in respect of sales of such articles made by them, the addition to the landed cost allowed by the normal trade practice in force on the 31st August 1939 exceeded 20 per cent thereof.

In pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profi eering Prevention Ordinance, 1943) (Ordinance XXXV of 1943), and with reference to clause (b) of that sub-section, I hereby sanction the addition of 70 per cent to the landed cost of the article for the purpose of determining the maximum price.

Provided that where the article is sold to a dealer that seller shall allow a discount of not less than 20 per cent of

the specified price.

Provided further that the seller may chrage, in addition to the price, the actual packing charges not exceeding 10

per cent of that price.

Provided further that, where the article is delivered elsewhere than at a port, the seller may also add to the maximum price a sum equal to the actual freight from the nearest port to the place of sale and the octroi duty actually paid in respect of that article.

Provided further that where the article is sold by a dealer carrying on business at a hill station specified in schedule II ann xed to the notification of the Government of India in the Department of Industries and Civil Supplies

No F.-22(101)-AP/44, dated the 10th June 1944, the seller may make an additional charge of 5 per cent of the price of

C. C. DESAI

Controller-General of Civil Supplies

Bombay, 29th September 1945

No. 1/2(92)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a producer or dealer may charge in respect of any electric bulb of the size and type specified in columns 2 and 3 of the

Schedule hereto appended, shall be—
(1) In the case of Elmi locally produced lamps, viz.,
Cosmos, Crompton, Mazda, Osram, Phillips, Royal Ediswan and Siemens, at the rates specified in the corresponding

entry in-

(a) column 4 of the Schedule where the bulbs are sold by the producer to any dealer; and

(b) column 5 where the bulbs are sold retail; (2) In the case of any bulb imported from the U. K. or a bulb made in India other than of the make specified in clause (1) above, at the rates specified in the corresponding entry in-

(a) column 6 of the Schedule where the bullbs are sold

by the importer or producer to any dealer; and

(b) column 7 where the bulbs are sold retail.

Provided that where the sale is made by a wholesale dealer to a retail dealer, the maximum price chargeable shall be the maximum retail price specified in column 5 or

column 7, as the case may be, reduced by 15 per cent.

Provided secondly that the seller may add to the maximum price an amount equivalent to the amount of the sales tax, terminal tax or other local cess or tax actually paid by him in respect of such bulb or as the case may be

the proportionate part thereof.

Provided thirdly that a dealer carrying on business at a hill station specified in Schedul, II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (101)-AP/44, dated the 10th June 1944, may make an additional charge not exceeding 5 per cent of the maximum price specified

Provided fourthly, that this notification shall come into force in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(27)/45-CG(CS), dated the 23rd April 1945; with effect from 1st November 1945 in relation to all sales other than retail sales and 15th November 1945 in relation to retail sales.

Explanation 1—The prices specified in columns 4 and 6 are prices F. O. R. by goods train any railway station in

India at the buyer's option.

Explanation 2-The prices specified in the Schedule apply only in relation to general lighting service type lamps of the standard voltage ranging from 110 to 120 volts and 220 to 250 volts having clear or inside frosted (pearl) glass bulbs, and are not applicable to coloured lamps of non-standard voltages with special finish or manufactured specially to meet the purchaser's particular requirements.

#### SCHEDULE Maximum Selling Price

Serial No.	Size	Туре	Elmi locally produced lam tion, Mazda, Osram, P and Sien	hillips, Koyal Ediswan	(i) All bulbs imported from U. K. (ii) All bulbs of other local producers, viz., Bengal Electric Lamp Works, Lux Lamps, Radio Lamp Works, Mysore Lamp Wor s; Kaycee Lamps, Calcutta Lamp Works, Asia Lamp Works, Bharat Lamp Works and Bijlee Lamps							
, ,			Producer's issue price to doalers per dozen pieces	Maximum retail price per piece	Importer's or Produ- cer's issue price to dealers por dezen pieces	Maximum retail price per piece						
ì	2	3	4	б	6	7						
1 2	5 Watt	Vacuum	Rs. A. P.	Rs.   A.   P.	Rs. A. P. 14 1 0 12 6 0	Rs. A. P. 1 0 0 1 6 0						

1	1	2	3		4	- 1		5			в			7	
			,	Rs.	Α.	P.	Re.	Α.	P.	Rs	. A.	P.	Rs.	A.	P.
	3	15 Wats	Vacuum	- 9	2	. 0	1	0	0	11	14	6	1	5	ő
	4	20 ,,	"	10	6	0	1	2	0	11	14	6	1	5	0
	5	25 "	>>	9	2	o	+ <b>1</b>	0	0	11	14	6	1	5	0
	6	30 ,,	,,	11	4	0	1	4	0	11	14	6	1	5	0
	7	40 "	**	9	13	0	1	1	0	12	12	0	1	7	0
	8	50 "	,,							14	. 1	0	1	9	
٠.	9	60 "	7,	9	13	0	- 1	1.	0	14	. 1	0	1	9	1 0
	10	30 "	Gasfilled							15	3	0	1	11	
	11	40 ,,	"	10	14	0	1	2	0	14	4	0	1	9	
	12	60 ,,	,,	11	12	0	1	4	0	18	5	3	1	11	C
	13	75 ,,	,,	14	13	0	1	11	0	19	0	6	2	2	
	14	100 ,,	,,	16	6	0	1	14	0	21	9	0	2	6	C
	15	150 ,,	,,	28	14	0	3	3	0	38	3	3	4	4	0
	16	200 ,,	,,	43	10	0	4	14	0	57	10	6	6	7	0
	17	300 ,,	"	60	1	0	6	10	0	78	10	3	8	14	0

C. C. DESAI

Joint Secy. to the Govt. of India

# The 21st November 1945

No. 28523-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished, for general information.

By order of the Governor S. V. SOHONI

Secretary to Government

Bombay, 8th October 1945

No. T.C.(15)4/45—In exercise of the powers conferred upon me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C.(15)/44, dated the 30th December 1944, namely:—

In the table below the said Notification, after entry No. 6, the following entries shall be added namely:—

7. Assistant Director of Civil Supplies (Cloth) and
Under-Secretary to Government, Supplies
and Transport Department, Lahore ... Punjab
8. Director of Civil Supplies ... Delhi "

#### Bombay, 10th October 1945

No. 163-TA/45—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules as applied in the administered areas mentioned in the Schedule hereto a mexid read with the notification of the Crown Representative No. 330/LC, dated the 22nd August 1945, I hereby direct that the notification of the Textile Commissioner No. 58-TA/4, dated the 23rd May 1945, shall extend to the said administered areas, and to direct with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of this notification shall be given by publication in the official Gazette and by the issue of a Press Note summarising and explaining its provisions.

#### SCHEDULE

1. The Administered Areas and Railway Lands in the former Western India States Agency.

The Punj b States Railway Lands.
 The Khasi States including the Shillong Administered

# Bombay, 10th October 1945

Areas.

No. T.C.(2)-96/45—In pursuance of clause 10 of the Cotton Cioth and Yarn (Control) Order, 1945, I hereby direct that the following further amendment shall be

made in the Textile Commissioner's Notification No. 34-Tex. A(15)-2/43. dated the 31st December 1943, namely:— In schedule AAA to the said notification in item I—

(i) for sub-item 4 th, following shall be substituted, namely:

"4. Piece Dyeing:				Pies per	116
(a) Dark, Basic or kutcha	colou <del>rs</del> —			r res ber	MU.
(i) Light and medium	dved			501	
(ii) Dark				63	
(b) Fast to bleach colours-	_ ``	••	• •	03	
(i) Light				76	
(ii) Medium				126	
(iii) Dark				189	
(c) Napthol Dyed—				-00	
3 per cent shade				94	
2 per cent shade	• •	• •		63	
l per cent shade	• •			32	
(d) Sulphur dyed in dark $s$	hades only		• • •	76	
(e) Hydrone blue dyed—all	l shades			126	
(f) Mineral khaki dyad	• •	•	• •	65	
(g) Vegetable khaki dyed	• •	• •	• •	_	
(h) Waterproofing.	••	• •		38	

(ii) for entry (i) in paragraph (a) of sub-item (6) the following shall be substituted, namely:—

"(i) Light ... 76 pies per lb"

Bom ay, 20th October 1945

No. T.C. (18)4/45—Li exercise of the powers conferred on me by sub-clause (2) of clause 3 of the Cloth and Yarn (Export Control) Order, 1945, I hereby direct that the following further amon lment shall be made in the Textile Commissione's Notification No. T. C. (18)/45, dated the 24th February 19:5, n.m.ly:—

In column 1 of the table appended to the said notification for item 12(a) the following shall be substituted, namely:—

"12(a). The Provincial Textile Commissioner, the Deputy and Assistant Textile Commissioners".

S. D. CHARD

Addl. Textile Commissioner

#### New Delhi, 20th October 1915

No. TB(4)2/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendment: shall be made in the Textile Industry (Control of Production) Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the said amendments shall be given by publication thereof in the official Gozette and by the issue of a Press Note indicating the nature of the amendments:—

In the said Order-

(i) after clause 4, the following new clause shall be

inserted. namely :--"4A. No producer shall in any month utilise more than 2 per cent of his entire weaving energy as determined under clause 4 for the production of Tajestry".

(ii) in sub-clause 2(b) of clause 5, the words "or in Tapestry" shall be deleted.

(iii) after sub-clause 2(b) of clause 5, the following shall be added, namely :

"(c) the use of folded yarn in the production of Tapestries".

R. A. MAHAMADI Deputy Secy. to the Gort. of India

The 21st November 1945

No. 28525-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor S. V. SOHONI Secretary to Government

Bombay, 2nd October 1945

No. 4/1(93)/43·C.G.(CS)—In pursuance of clause (d) of section 2 of the Hoarding and Profiteering Prevention Ordinance of 1943 (Ordinance No. XXXV of 1943), the Central Government has been pleased to appoint Mr. V. S. Thakore as an Inspector of Civil Supplies, under the Controller-General of Civil Supplies, with effect from the 28th September 1945.

Bombay, 20th October 1945

No. 1/2(105)/45-C.G.(CS)—In exercise of the powers conferred by chause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of electric bulbs imported by Government from U.S. A. of the size and type specified in column (2) of the Schedule hereto appended, shall be as specified in the corresponding entry-

(i) in column (3) of that Schedule when sold by a Government stockist and delivered within six miles of the Stockist's warehouse, or f.o.r., any railway station in India by goods train; provided that where at the request of the purchaser the goods are sent by passenger train, the seller may make an extra charge of 1 per cent; provided

further that the stockist shall not be liable to make any repl come at for breakages or defectives.

(ii) in column (4) of the Schedule where the sale is made by any other dealer to another dealer in quantities not less than 4 standard cartons in case of lamps of and up to 200 watts, or of the value of not less than Rs. 500.

(iii) in column (5) of the Schedule in any other case. Provided that the seller may add to the maximum price an amount equivalent to the amount of the sales tax, terminal tax or other local cess or tax actually paid by him in respect of such bulb or as the case may be the propor-

tionate part thereof.

Provided secondly that a dealer carrying on business at a hill station specified in Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies No. F. 22(101)-AP/44, dated the 10th June 1944, may make an additional charge not exceeding 5 per cent of the maximum price specified

Provided thirdly that this notification shall come into force, with effect from 1st November 1945 in relation to all sales other than retail sales and 15th November 1945 in relation to retail sales.

SCHEDULE

		Maximum selling price									
Serial No.	Description of electric bulbs made in U. S. A. and imported by Government	When sold by Government stockist (per dozen)	Wholesale price in other cases (por dozen)	Retail price							
(1)	(2)	(3)	(4)	(5)							
	Lamps Watta— A—(a) 110 Volts	Rs. a. p.	Rs. \a. p.	Rs. a. p.							
Sercw cap:— 1 15, 25 Vac 2 40 G.F.		10 0 0 11 0 0	$\begin{array}{cccccccccccccccccccccccccccccccccccc$	1 2 0 1 3 0							

(1)	(1) (2)			(3)			(4)		(5	 5)	
	<u> </u>						+-		<u>'</u>		
	Lamps Watts- concld. A—(a) 110 V	olts	Rs.	a	. p.	$R_{8}$	. a.	р.	Re.	a.	p.
		p—									
3	60 G	. F.	12	0	0	13	6	0	1	б	0
4	75	269	18	0	0	20	6	0	2	0	0
5	100	119	19	0	0	21	11	0	2	2	0
6	150	319	28	0	0	31	14	0	3	2	0
7	200	717	42	0	0	47	3	0	4	10	0
8	300	,,	67	0	0	75	4	0	7	6	0
9	500	"	104	0	0	118	9	0	11	10	0
	(b) 220 230/2 Volts Scr Cap :—										
10	15,25 V	7ac	10	14	6	12	2	0	1	3	0
11	40	,,	11	12	0	13	6	0	1	5	0
12	60	,,	13	1	0	14	H	0	1	7	0
13	40 G	. F.	13	4	0	15	5	0	1	8	0
14	60		14	5	3	15	15	0	1	9	0
15	75	,,	18	0	6	20	6	0	2	0	0
16	100	,,	20	9	0	23	9	0	2	5	0
17	150	"	33	0	0	37	10	0	3	11	0
18	200	,,	50	0	0	56	12	0	5	9	0
19	300	,,	74	0	0	<b>84</b>	2	0	8	4	0
20	500	,,	114	0	0	129	6	0	12	11	. 0
21	1000	,,	171	8	0	195	1	0	19	2	0
	B—220/230/23 Volts Bayon Cap (B.C.).	50 et	-							1	1
22	15,25	Vac	11	14	0	13	6	0	1	. 5	0
23	40	j, `	12	12	0	14	11	0	1	. 7	0
24	60	**	14	1	0	15	15	0	1	1 2	0
25	40 (	3. F.	14	4	0	15	15	0	1	1 8	9 0
26	60	"	15	5	3	17	3	0	1	11	0
27	75	,,	19	0	6	21	11	0	2	2 2	0
28	100	,,	21	9	0	24	4	0	2	2 6	0
29	150	,,	34	0	0_	38	4	0_	3	12	2 0
	C—110 V Bayonet (B.C.):—								- 1		Y
30	15,25	Vac	11	4	0 .	12	12	0	1	4	l 0
31	40 (	3. F.	12	6	0 _	14	0	0	_ 1	. 6	3 0
32	60	**	14	1	0	15	15	0	1		0
. 33	75	,,	18	9	0	21	1	0	2	2 1	l O
34	100	,,	20	4	0	23	0	0	2	2 4	6 0
35	150	,,	29	4	0	33	2	0		3 4	<b>6</b> 0
-	1		<u> </u>			J			1		

C. C. DESAI

Joint Secy. to the Govt. of India

### Bombay, 6th October 1945

No. 1/2(115)/45-CG(CS)—In exercise of the powers conferred upon me by the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Provention Ordinance, 1943 (Ordinance XXXV of 1943), and with reference to clause (b) of the said sub-section. I hereby direct that the following further amendment shall be made in the Notification of the Controller-General of Civil Supplies No. 1/2(28)/45-CG(CS), dated the 21st

April 1945, namely:-

In the schedule appended to the said Notification after item 17 the following entries shall be added respectively in each of the columns 1, 2, 3 and 5 namely:

1	2	3	4	5
18. (a) Cable accessories.  (b) Insulators and Insullating materials.  (c) Soldering Irons.	65% of the land od cost less 20% of the total.	65% of the landed cost less 12½% of the total.	of the	65% of the landed cost provided that where the article is sold by the importors to an industrial user the maximum permitted additionshall be 65% of the landed cost less 5% of the total.

No. 1/2(103)/45-C.G.(CS).—In exercise of the conferred upon me by sub-clause (1) of clause 3 of the Consumer Goods (Control of Distribution) Order, 1945, I hereby direct that every dealer specified in column 1 of the Schedule hereto appended, shall be an approved dealer in the Presidency of Madras in respect of 'Artificial Silk Yarn' for the area and place specified in the corresponding outside in a specified in the corresponding outside in a specified in the corresponding outside in the specified in the series of the specified in the series of th

Ç	Sc	HEDULE	
C.	1 1 1	2	3
	Name of dealer	Area in which sales to consumers should be confined	Places at which the dealers shop should be
7		1 44 4	located
-	A. Retail des	nless	1
l.	Shri Shah Moolchand Devi- chand.	Chittoor District Chengleput District	5
	4.5 14.4.51	Nellore District Madras City	Madras City
	2. 99.25	North Arcot District Salem District	Salem
-	9 F 1 A 1 11 1	Madura and Ramnad District.	Madura
2.	Sri Shah Sivaraj Manchalal	Chittoor District Chengleput District	Madras City
Ġ	24 3 5 5 72 7 3	Nellore District Madras City	S
		North Arcot District Salem District	Vellore Salem
		Madura and Ramnad District.	Madura
3.	The Madras Handloom Weavers' Provincial Co-		15
	operative Society Limited— (1) The Cuddalore Em-	South Arcot District	Cuddalore
	porium. (2) The Coimbatore Emporium.	Coimbatore District	Coimbatore
7	(3) The Cuddapah Emporium.	Cuddapah District	Cuddapali
	(4) The Mangalore Emporium.	South Kanara District	Mangalore
	(5) The Bezwada Em-	Kistna District W. Godavari District	Bezwada
	porium. (6) The Prichinopoly Em-	Trichinopoly District	Trichinopoly
	porium. (7) The Kumbakonam Emporium.	Tanjore District	Kımbakonam
	(8) The Anantapur Em-	Anantapur District   Bellary District	Anantapur
	porium. Messrs. Noony R. Sivayya	Guntur District	Chirala
١,	& Sons.  Janab, Hajee Jamal Noor  Mohamed.	East Godavari Dist.	Coconada
i.	Messrs. Oomersee Kesavjee	Malabad District	Cannanore
	& Co. Mes-rs. Chotabhai Javarbhai	Tinnevelly District	Tinnevelly
	& Co. B. Wholesale of	lealers	Madras City
ì.	Sri Shah Moolchand Devi-	Madras Province	
	chand. Sri Shah Sivaraj Mancha-	Madias Province	Madras City

Controller General of Civil Supplies

The 23rd November 1945

-The following notification, issued by the Government of India in the Department of Supply, is republished for general information

By order of the Governor S. V. SOHONI

Secretary to Government

New Delhi, 17th October 1945

No. SS/63(15)—In exercise of the powers conferred by clauses (b) and (f) of sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given to the public by publishing it in the Gazette of India:

(1) No person shall charge for retreading of tyres or sell retreaded tyres or factory seconds motor, motor cycle and giant tyres at prices higher than those listed in the

annexed Schedule.

(2) The Notification of the Government of India in the Department of Supply, No. SS/63(15), dated the 18th May 1944, is hereby repealed, provided that anything done under any of the provisions of that Notification shall be deemed to have been done under the corresponding provisions of this Order.

(3) This Order and the attached Schedule shall be displayed prominently at the premises of all suppliers and retreaders recognised for the purpose of the Tyre Ration. ing Order, 1945.

	·		Sche	DU:						
	_	_			retrea Fact cond Mot and tyr cha retre tyr casing	ne sa ded cory ls M cor C d Gia res a rges sadin es w	tle of tyres Se- otor, ycle ant and for eg of hen e not		sale d tyr when g are	of es,
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5.00 15	į .				4.)	1	0	33	6	0
5.50   15					46	1	0	3⊰	6	0
$6.50  ext{ } 15$				٠.	51	7	0	42	14	0
7.00 - 18					56	6	0	47	0	0
7.50 15					74	9	0	62	2	0
4.00—16		• •			32	9	0	27	2	0
4.50—16					33	2	0	27		0
4.7516		• •		٠.	34	10	0	28		0
5.00—16		• •		• •	35	11	0	29	12	0
5.25 - 16			-	٠.	38	- 2	0	31	12	0
5.50—16		• •		٠.	42	7	0	35	6	0
5.75—16		• •		• •	45	12	0	38	2	0
6·00—16		• •		• •	48	7	0	40	6	0
6.25 - 16		• •			51	7	0	42 45	14	0
6·50—16 7·00—16		• •		• •	54 60	10 10	0	50	_	0
7·50—16	*	• •		• •	66	12	0	55	10	0
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5 25/5 5				*	43	3	Ŏ	36	-	ŏ
3·50— 19						6	0	l	10	ő
4.00-19					27	7	ŏ		14	
4.50/4	5/5·00	19			35	11	0	29		
	5) 19				47	14	Ö	39		
4.50/4.75		20			37	8	0	31		
5.25 5.50				٠.	50	2	0	41		
4.5)-21					35	11	0	29		
4.75/5 00	<b>3—21</b>				40	13	0	31		_
5 25-21					46	3	0	38		
4.00					25	8	0	21		
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		THE ONISSA GAZETTE, NOVEMBER 30, 1945							389		
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.0018		51 7 0	42 14 0	$33 \times 4\frac{1}{2}$	• •		69	5	0	57 12	2 (
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.00-19	• •	54 7 0	45 6 0	$30 \times 5$			81	10	0	68 0	0
00/6 50-20	٠.	78 14 0	65 12 0	$33 \times 5$			86	2	0	71 12	2 0
00-20		59 0 0	49 8 0	$25 \times 6$			112	15	0	94 2	
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	THE OR	THE ORISSA GAZETTE, NOVEMBER 30, 1945							
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